

Emergency Risks (Goods) Insurance Act, 1962.

(iv) The Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1965, published in Notification No. S.O. 2055 dated the 28th June, 1965, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

(v) The Insurance (Amendment) Rules, 1965, published in Notification No. G.S.R. 710 dated the 15th May, 1965, under sub-section (3) of section 114 of the Insurance Act, 1938.

(vi) The Life Insurance Corporation (Amendment) Rules, 1965, published in Notification No. G.S.R. 1094 dated the 31st July, 1965, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

(vii) Letter No. 14-3(6)/65 Agri. dated the 6th May, 1965, from the Planning Commission to the Chief Secretaries of all the State Governments/Union Territories, regarding formulation of the Fourth Five Year Plan in agriculture and allied sectors—General Framework—preparation of the State, District and Block Plans and publication of a self-contained volume on "Agricultural Development in the Fourth Five Year Plan 1966-71", together with its Annexures.

[Placed in Library. See No. LT-4560/65].

#### NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Misra): Sir, I beg—

(i) to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—

(a) The Indian Electricity (Amendment) Rules, 1964, published in Notification No. G.S.R. 1591 dated the 7th November, 1964.

(b) G.S.R. 1642 dated the 21st November, 1964.

[Placed in Library. See No. LT-4193/65].

(ii) to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1965, published in Notification No. G.S.R. 795 dated the 5th June, 1965, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

[Placed in Library. See No. LT-4561/65].

#### NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Sir, I beg to lay on the Table:—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 939 dated the 10th July, 1965.

(ii) G.S.R. 1092 dated the 31st July, 1965.

(iii) G.S.R. 1117 dated the 7th August, 1965.

(iv) G.S.R. 1118 dated the 7th August, 1965.

- (v) G.S.R. 1119 dated the 7th August, 1965.
- (vi) G.S.R. 1130 dated the 7th August, 1965.
- (vii) G.S.R. 1131 dated the 7th August, 1965.
- (viii) G.S.R. 1132 dated the 7th August, 1965.
- (ix) G.S.R. 1133 dated the 7th August, 1965.
- (x) G.S.R. 1134 dated the 7th August, 1965.
- (xi) G.S.R. 1135 dated the 7th August, 1965.
- [Placed in Library, See No. LT-4562/65].
- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. 1116 dated the 7th August, 1965.
- (ii) G.S.R. 1120 dated the 7th August, 1965.
- (iii) G.S.R. 1121 dated the 7th August, 1965.
- (iv) G.S.R. 1122 dated the 7th August, 1965.
- (v) G.S.R. 1123 dated the 7th August, 1965.
- (vi) G.S.R. 1124 dated the 7th August, 1965.
- (vii) G.S.R. 1125 dated the 7th August, 1965.
- (viii) G.S.R. 1126 dated the 7th August, 1965.
- (ix) G.S.R. 1127 dated the 7th August, 1965.

(x) G.S.R. 1128 dated the 7th August, 1965.

(xi) G.S.R. 1129 dated the 7th August, 1965.

[Placed in Library. See No. LT-4563/65].

12-09 hrs.

RE: POINT OF INFORMATION

**Shri S. M. Banerjee:** (Kanpur): You remember, Sir, that two days back some members of the House, including some members from that side, raised the point that there should be a discussion on the food situation. You asked the Minister then whether he could possibly make a statement before discussion of the no-confidence motion was taken up. If I heard him aright, he said that he would make a statement. Today we find that all our call attention notices and adjournment motions were rejected by you, anticipating that there would be a discussion of the matter during the discussion of the no-confidence motion.

The food situation in the country is bad. Even at Delhi, there is no rice available. May I request you to ask the Minister to make a statement today? He may have contempt for us, but at least he should have proper respect for you and make a statement before that motion is taken up.

**Mr. Speaker:** I asked him and he said that he would make a statement.

**Shri S. M. Banerjee:** But where is that statement? It is not listed in the order paper of today.

**Mr. Speaker:** He might make that statement today. He ought to. That is what I expect. He had promised to do it.

**The Minister of Food and Agriculture (Shri C. Subramaniam):** I have personally written to you that I am circulating a statement.

**Mr. Speaker:** He is circulating a statement today.

**Shri C. Subramaniam:** Now.